

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).682/2021

S.G. VOMBATKERE

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

WITH

IA No.199941/2025 in W.P(Crl.) No.316/2025

Date : 22-08-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE JOYMALYA BAGCHIFor Petitioner(s) : Ms. Nitya Ramakrishnan, Sr. Adv.(mentioned by)
Mr. Bharat Gupta, AOR
Ms. Swapnil Shukla, Adv.
Ms. Stuti Rai, Adv.

Mr. Prasanna S., AOR

For Respondent(s) : Mr. Arvind Kumar Sharma, AOR
Ms. Swati Ghildiyal, AOR
Mr. Mohammed Sadique T.a., AOR
Ms. Nidhi Jaswal, AOR
Ms. Sneha Kalita, AOR
Applicant-in-person, AOR
Mr. Vivek Sharma , AOR
Mr. Aaditya Aniruddha Pande, AORUPON hearing the counsel the Court made the following
O R D E RIA No.199941/2025 in W.P(Crl.) No.316/2025

1. During the course of mentioning, an oral prayer is made to take up the matter on Board.
2. As prayed, the matter is taken on Board.
3. Post the matter on 15.09.2025 along with the connected matters.
4. Meanwhile, no coercive action shall be taken against petitioner no.2 and members of the petitioner Foundation, including the Consulting Editor, pursuant to FIR No.3/2025 stated to have been registered under Section 152 of the Bharatiya Nyaya Sanhita,

2023, subject to their joining and fully cooperating with the ongoing investigation.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR